COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

TWENTY-NINTH REPORT

(Presented on 30.8.2012)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twentyninth Report.

- 2. The Committee met on 27 August, 2012 for -
 - I. Examination of three Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure.
 - II. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to two Resolutions given notices of by Sarvashri Baidyanath Prasad Mahato and Gurudas Dasgupta, M.Ps.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following three Constitution (Amendment) Bills:-

The Constitution (Amendment) Bill, 2012
(<u>Amendment of article 214</u>)
by Shri J.P. Agarwal, M.P.

The Bill seeks to amend the Constitution with a view to provide for the establishment of such number of permanent Benches of High Courts, in each State or Union territory, as may be required, on the basis of area and population of that State or Union territory and the number of cases pending in the principal seat of the High Court concerned.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill. (2) The Constitution (Amendment) Bill, 2012 (<u>Amendment of the Eighth Schedule</u>) by Kumari Saroj Pandey, M.P.

The Bill seeks to include the Chhattisgarhi language in the Eighth Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

 (3) The Constitution (Amendment) Bill, 2012 (<u>Insertion of new article 341A</u>) by Shri Kodikunnil Suresh, M.P.

The Bill seeks to amend the Constitution with a view to provide that a person belonging to a Scheduled Caste in relation to a particular State or a Union territory, shall on migration to other State or Union territory, be deemed to be a member of Scheduled Caste of the State or Union territory to which he has migrated and shall be eligible for all such benefits and facilities as are available to members of Scheduled Castes of that State or Union territory.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

- 4. The Committee recommend allocation of time to two resolutions as follows :-
 - (i) Resolution by Shri Baidyanath Prasad Mahato 2 hours regarding measures for relief and rehabilitation of people affected by floods.
 - (ii) Resolution by Shri Gurudas Dasgupta regarding 2 hours legislation to ensure food security in the country.

Recommendations

- 5. The Committee recommend that-
 - (i) Shri J.P. Agarwal, Kumari Saroj Pandey and Shri Kodikunnil Suresh, M.Ps. be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1), (2) and (3) of paragraph 3 above; and
 - (ii) the allocation of time to two resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

KARIYA MUNDA

27 August, 2012

5 Bhadrapada, 1934 (Saka)

Chairman, Committee on Private Members' Bills and Resolutions.